THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) Information regarding the number of cases pending in the various High Courts as on 31st March, 1968 is not readily available. A statement showing the number of such cases as on 31st December, 1967 is attached (See below).

(b) A review of the state of work in each High Court was recently carried out and it was found that inade*quacy* of Judges was the main cause for the accumulation of arrears in most High Courts. The other contributory factors were delay in filling up vacancies, lack of court accommodation and utilisation of serving Judges on other assignments such as Commissions of Inquiry etc. Remedial measures have been suggested to the State authorities for implementation.

## STATEMENT

The number of cases pending in each High Court on 31st December. 1967

Nam	ne of High Cour	rt	Number o pending	
г.	Allahabad	•	•	63,602
2.	Ahdhra Pad's	sh	•	25,429
3.	Assam & Naga	land	•	2,674
4.	Bombay	•	•	30,267
5.	Calcutta .		• •	54 501
6.	${f D}$ lhi .	•	•	15,591
7.	Gujarat.		•	15,024
8.	Jammu & Ka	hmir	•.	1,146
9.	Korala .	•		26,168
10.	Madhya Prade	e sh	•	11,197
1 <b>I</b> .	Madras	•	•	34,112
12.	Mvsore	•	•	11,690
13.	Orissa	•		5,667
14.	Patna .	•	•	10,658
15.	Punjab & Har	yana	•	18,817
1б.	Rajasthan	•	•	8,086

RECEIPT OF MONEY FROM CHINESE EMBASSY

## 106. SHRI S S. MARISWAMY: SARDAR RAM SINGH: SHRI Y. ADINARAYANA REDDY:

Will the Minister of HOME AF-FAIRS be pleased to state:

(a) whether Government's attention has been drawn to a press report published in the *Hindustan Times* of 27th March, 1968 regarding the reported statement of the Keiala Chief Minister, Shri E. M. S. Namboodripad, that a Communist Worker (Marxist) has been receiving money from the Chinese Embassy in New Delhi;

(b) if so, the reaction of the Government of India thereto; and

(c) what action Government propose to take to stop such practice?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY): (a) Yes, Sir.

(b) and (c) Mere receipt of such money orders is not actionable under the law, but vigi ance over such activities is being maintained.

POSTING OF FEMALE OFFICERS OF I.A.S.

107. SHRI S. S. MARISWAMY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that women officers of the I.A.S. are entitled to get precedence over a male officer in the matter of getting posted to a State of their own choice;

(b) if so, whether any protest has been lodged in this regard by the male members of the I.A.S.;

(c) the reaction of the Government of India thereto; and

(d) whether Government's attention has been drawn to a press report published in the "Statesman" on the 26th March, 1968 in this behalf?

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